

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

ORIGINAL APPLICATION NO.672/2025

(IA No.196/2026)

In the matter of:

VARUN LUTHRA

....APPLICANT

VERSUS

CENTRAL GROUND WATER AUTHORITY & ORSRESPONDENTS

Reply by way of Affidavit on behalf of Inspector Mangesh Tyagi, Crime Branch, Delhi (Respondent No.11).

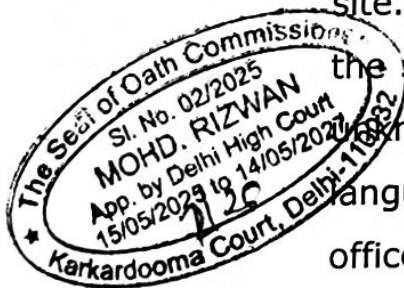
I, Inspector Mangesh Tyagi S/o Sh. Baijnath Tyagi Aged 56 Years having office at ARSC, Crime Branch, PS Shakarpur, Delhi do hereby solemnly affirm and declare as under:-

1. That I am Respondent No.11 and well versed and competent to file the present reply affidavit.



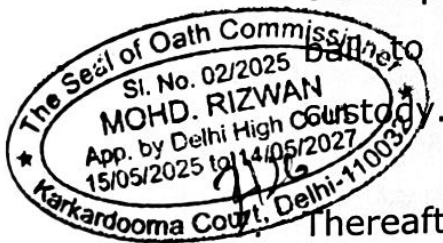
That on the complaint of Sh. Vijay Kumar Aggarwal (Respondent No.04) S/o Late Sh. M.L. Aggarwal R/o TU-34, 1st Floor, Pitampura, Delhi, a case vide FIR No. 226/2022 dated 29.01.2022 U/s 419,170, 385, 509 & 34 IPC PS Maurya Enclave, Delhi was registered against the present applicant Varun Luthra and his associate Abhishek Verma.

3. That the brief facts of the case, as per charge sheet are that, the complainant Sh. Vijay Kumar Aggarwal (Respondent No.04) had stated that he is the owner of Plot No.BD-9, Vishakha Enclave, Pitampura, Delhi, which was an under construction site. On 27.01.2022, two unknown persons entered into his above said site and posed themselves as the officers of SDM Office. When he reached at the site, they threatened to seal the premises and demanded Rs. 20,000/- from him. They refused to show their Identity cards and misbehaved with him. When he enquired about the same from concerned SDM office, the SDM office stated that no official of SDM office had visited at the said premises.
4. That on 28.01.2022, present applicant Varun Luthra and his associate Abhishek Verma again visited at his site and again demanded money. Complainant Sh. Vijay Kumar Aggarwal immediately informed to SDM office about their arrival at the site. Complainant's daughter Shivani Aggarwal reached at the site as complainant was at his office that time. Both the unknown persons misbehaved with her and used vulgar language and abused her. In the meantime, staff of SDM office also reached there and the unknown alleged persons disclosed their names as Varun Luthra (present applicant) and Abhishek Verma. Thereafter, local police also reached there and both the alleged persons were taken to PS Maurya



Enclave, Delhi, but, no action was taken against them and they were released from the Police Station.

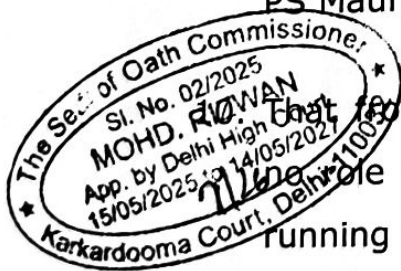
5. That on 29.01.2022, above said case FIR No. 226/2022 dated 29.01.2022 U/s 419,170,385,509,34 IPC PS Maurya Enclave, Delhi was registered on the complaint of Sh. Vijay Kumar Aggarwal and investigation of the case was transferred to Vigilance Branch, North-West District, Delhi and assigned to Inspector Sunil Kumar (Respondent No.10).
6. That on 30.01.2022, accused (1) Varun Luthra (present applicant) s/o Sh. Sanjay Luthra r/o B-4/269C, Keshavpuram, Delhi and (2) Abhishek Verma s/o Sh. Sushil Verma r/o WP-82, Village- Wazirpur, Ashok Vihar, Delhi were arrested in the case by IO Inspr. Sunil Kumar (Respondent No.10) and produced before the Hon'ble court. Subsequently, on the same day, Hon'ble court had granted



both of them and they were released from the

Thereafter, investigation of the present case was transferred to Crime Branch vide order No.7557-64/Co-ordination Branch/Desk-III/PHQ, Delhi, Dated the 28.02.2022 and on 09.03.2022, investigation of the present case was entrusted to the answering respondent.

8. That after the completion of the investigation, answering respondent had filed Charge Sheet against both the accused persons namely (1) Varun Luthra (present applicant) and (2) Abhishek Verma, before the Hon'ble court, on 27.01.2025. The same is still pending before the Hon'ble court of Ld. CJM (North West), Rohini Courts, Delhi.
9. That the role of the answering respondent is limited as the FIR No.226/2022 of PS Maurya Enclave, Delhi was transferred to Crime Branch and further investigation was done by the Answering respondent. After completion of investigation, the final charge sheet was filed before the Hon'ble Court by the Answering respondent. It is submitted that during said period, answering respondent was neither posted as SHO nor holding any administrative post at PS Maurya Enclave, Delhi. Answering Respondent has only investigated above mentioned case, which was registered at PS Maurya Enclave, Delhi.



That from the above averments, answering respondent has role as far as illegal borewells are concerned which are running in the jurisdiction of PS Maurya Enclave, Delhi.

11. That it is humbly prayed to this Hon'ble Tribunal that the name of answering respondent may kindly be

deleted/exempted, from the list of Respondents in the interest of justice.

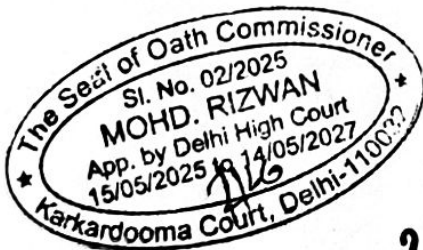

Deponent

^{CU}
Verification

29 JUN 2026

Identify the deponent who has signed/
put thumb impression in my presence

Verified at New Delhi on _____ June, 2026 that the contents of the above affidavit are true and correct to the best of my knowledge and belief and derived from official records.



CERTIFIED THAT THE DEPONENT
Shri/Smt./Km. Mahesh Kumar
S/o, W/o, D/o Sh. U. N. Singh

Identified by Shri/Smt. Sub
has solemnly Attested before me at Delhi
In Sr. No. 214
The contents of the affidavit which
have been read Over & explained to Him/her
are true & correct to his/her knowledge

29 JUN 2026

Oath Commissioner KKD Court, Delhi


Deponent